(1)

Email **Judicial Section**

ORDER passed in Original Application No. 245/2024

From : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in> Tue, Apr 02, 2024 02:21 PM

Subject : ORDER passed in Original Application No. 245/2024 2 attachments

To : Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>, Judicial Section <ngtjudicial-kolkata@gov.in>

Cc : MS, CPCB <mscb.cpcb@nic.in>, ranchijspcb@gmail.com, Smt. Nancy Sahay <dc-haz@nic.in>

Reply To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the **Petition & Order dated 18/03/2024 passed in Original Application No. 245/2024 News item titled "Hazaribagh: Lal Balu ka kala khel: lagi hai rok, panch gunee adhik keemat par bech rahe maafia" appearing in Lagatar dated 07.02.2024 .** for your kind perusal & necessary action.

REGARDS
CONSULTANT (Judicial)
(N.G.T.)(P.B.) New Delhi

OA NO 245 of 2024 Suo Motu Hazaribagh sand mining (1).pdf
1 MB

Lal Balu ka kala khel.pdf
173 KB

(2)

Item No. 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 245/2024

News item titled **"Hazaribagh: Lal Balu ka kala khel: lagi hai rok, panch gunee adhik keemat par bech rahe maafia"** appearing in Lagatar dated 07.02.2024

Date of hearing: 18.03.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Ms. Soni Singh, Adv. for R - 1 (Through VC)
Mr. Kumar Anurag Singh & Mr. Dev Aaryan, Advs. for R – 2 (Through VC)

ORDER

1. This Original Application is registered *suo-motu* on the basis of the news item titled **"Hazaribagh: Lal Balu ka kala khel: lagi hai rok, panch gunee adhik keemat par bech rahe maafia"** appearing in Lagatar dated 07.02.2024. The news item alleges illegal sand mining in Hazaribagh, Jharkhand. As per the news item, sand mafia is carrying out the work of illegal extraction of sand at night in collusion with the concerned department. It also reveals that inspite of the ban on transportation of sand by the court, the illegally extracted sand is being sold in the district at five times its price. The news item also discloses that the truck filled with the sand were found parked three kilometres away from Katkamdag Police Station, Pelawal-Pabra Road and the truck drivers were transporting the sand without any fear, though the police station was only half a kilometer away.

2. The news item raises substantial issue relating to compliance of environmental norms.

3. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

4. Hence, we implead the following as respondents in the matter:

(i) Central Pollution Control Board, through its Member Secretary

(ii) Jharkhand State Pollution Control Board, through its Member Secretary

(iii) Deputy Commissioner/District Magistrate, Hazaribagh

5. Ms. Soni Singh, learned counsel accepts notice on behalf of respondent no. 1 and Mr. Kumar Anurag Singh, learned counsel accepts notice on behalf of respondent no. 2. Learned counsel for Respondent No. 1 and 2 seeks time to file vakalatnama as also the reply. Let the same be filed atleast one week before the next date of hearing before the concerned bench of the Tribunal.

6. Let notice be issued to Respondents No. 3 for filing the reply before the concerned bench of the Tribunal.

7. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore, OA is transferred to the Eastern Zonal Bench for appropriate further action. Office is directed to transfer the original record of the OA to Eastern Zonal Bench, Kolkata.

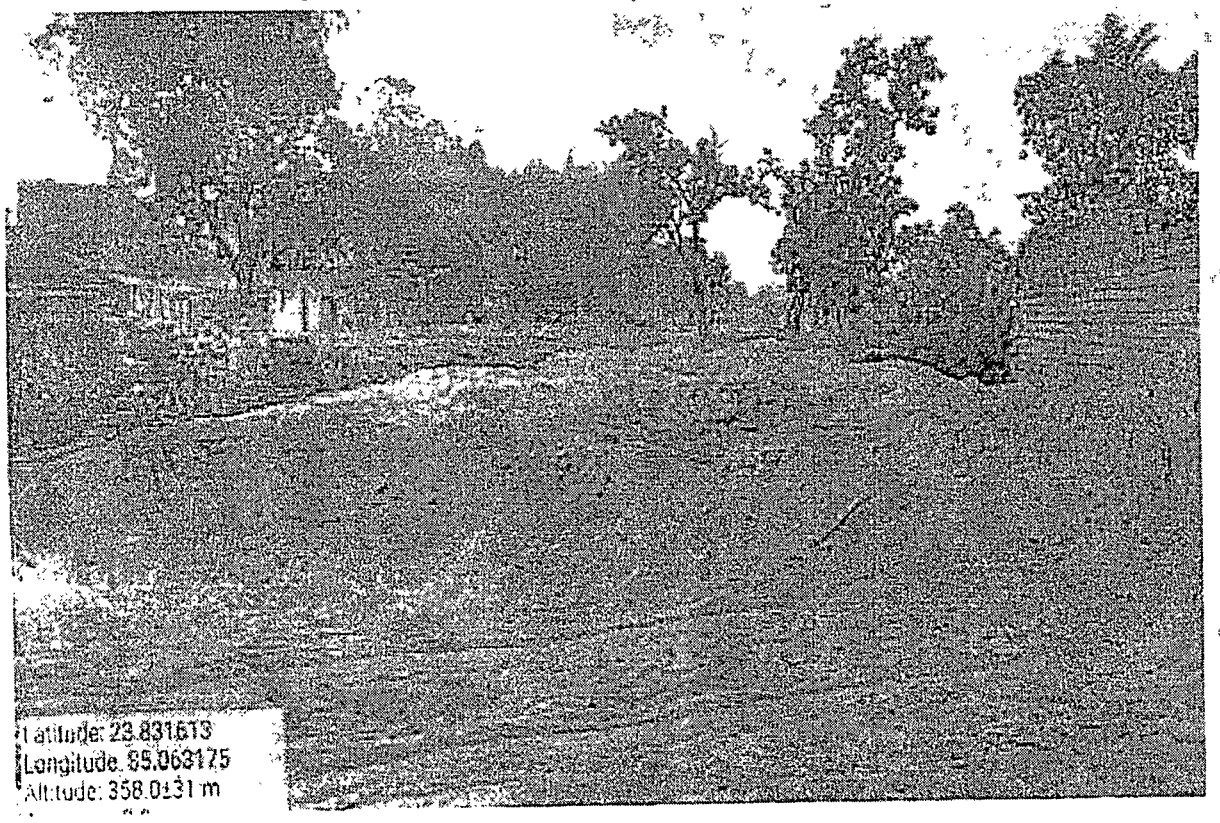
8. List before Eastern Zone Bench at Kolkata on 26.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

March 18, 2024
Original Application No. 245/2024
AS.

हजारीबाग : लाल बालू का काला खेल : लगी है रोक, पांच गुनी अधिक कीमत पर बेच रहे माफिया



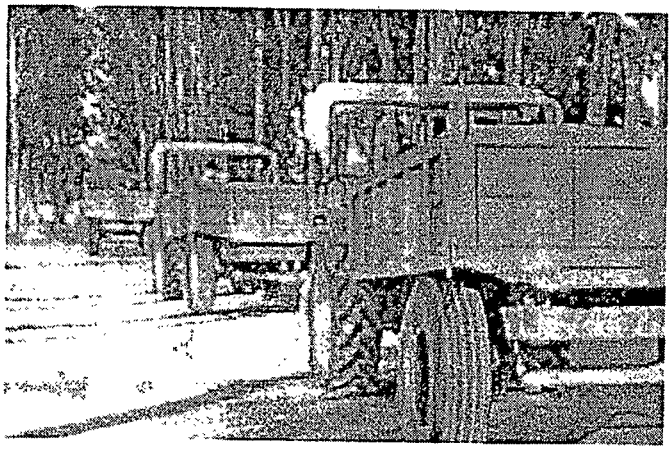
बालू के इस खेल में पिस रहे अबुआ आवास लाभुक

रात-रात भर जाग अधिक कीमत में खरीद रहे बालू

Hazaribagh बालू माफियाओं ने बालू कारोबार करने के लिए नया उपाय ढूंढ लिया है. किसी की नजर न पड़े, इसके लिए रात भर बालू का अवैध कारोबार देखे जा रहे हैं. इस खेल में सबसे पहले बिहार की तिलैया नदी की बात सामने आती रही है. बालू परिवहन पर कोर्ट की रोक के बावजूद जिले में पांच गुनी अधिक कीमत पर बालू बिक्री का अवैध कारोबार धड़ल्ले से चल रहा है. बालू माफियाओं के इस खेल से खासकर अबुआ आवास बनाने वाले लाभुक काफी परेशान हैं.

Advertisement

6



केस सं. 3

कटकमदाग थाना से लगभग तीन किमी की दूरी पर सलगावां ओवरब्रिज के पास मंडी में एक दर्जन से अधिक अवैध बालू लदा ट्रैक्टर खड़े थे. वहीं, केरेडारी थाना क्षेत्र के हेंदेगिर, पचड़ा [illegible] से बालू का अवैध खनन हो रहा है. ये बालू बड़कागांव व केरेडारी की कई कंपनियों में पहुंच रहा है.

केस सं. 4

पेलावल-प्रबरा रोड पर बालू लदे कई ट्रैक्टर इधर-उधर खड़े थे. ट्रैक्टर चालक बेखौफ होकर बालू की ढुलाई कर रहे थे. यहां से थाना की दूरी मात्र आधा किलोमीटर है. वहीं, लोहसिंघना थाना से महज आधा किमी की दूरी पर न्यू एरिया के पास और मेन रोड पर बालू लदे कई ट्रैक्टर खुलेआम दौड़ते दिखे.

क्या कहते हैं अबुआ आवास लाभुक

[illegible] के मुखिया उमाशंकर ने बताया कि सरकार ने अबुवा आवास के लिए निर्धारित रेट तय किया है. इस रेट में दो रूम और एक बरामदा [illegible] लेकिन आधी कीमत, तो बालू की खरीदारी में ही चली जाती है. बचा हुआ पैसा मिस्त्री, मजदूर को दे दिया जाता है, फिर छरी, लोहा, ईंट, खरीदने के लिए महाजन से कर्ज पर पैसा लेते हैं. अगर कर्ज नहीं मिला, तो आवास अधूरा ही रह जाता है.

क्या कहते हैं संवेदक

संवेदक दीपक कुमार मेहता ने बताया कि सरकार के द्वारा सड़क, नाली एवं भवन की योजना चल रही है. इसमें इंजीनियर के द्वारा बनाए गए प्राक्कलन के आधार पर रेट तय कर दिया [illegible] है, लेकिन बालू महंगा मिलने के कारण काम करने में काफी परेशानियों का सामना करना पड़ रहा है. इस संबंध में खनन विभाग के डीएमओ के मोबाइल पर कॉल कर पक्ष लेने [illegible] फोन नहीं उठाया. फोन का कोई जवाब नहीं दिया.

इसे भी पढ़ें : सचिन और सहारन का जोड़ी न पलटी बाजी, टीम इंडिया लगातार 5वीं बार अंडर-19 वर्ल्ड कप के फाइनल में

Login

Be the First to Comment!

0 COMMENTS